

[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 21 /2011 - Customs (N.T.)

New Delhi, dated the 8th March, 2011.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Joint Commissioner or Additional Commissioner of Customs (Exports), Jawaharlal Nehru Customs House, Nhava Sheva, Post: Uran, District: Raigarh, Maharashtra, to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on-

Joint Commissioner or Additional Commissioner of Customs, Custom House, Opposite Old High Court, Navrangpura, Ahmedabad,

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s Ratnaveer Stainless Products Pvt. Ltd. E-77/121, GIDC, Savli (Manjusar), Dist: Vadodara (Gujarat) issued vide, F.No. DRI/AZU/INV-30/2009 dated the 17th January, 2011, by the Additional Director, Directorate of Revenue Intelligence, Ahmedabad Zonal Unit, Ahmedabad.

[F.No. 437/03/2011-Cus.IV]

(Vikas)

Under Secretary to the Government of India